

CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

O.A.No.060-391/2019

Chandigarh, this the 16.10.2020.

CORAM: HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)

Amin Chand s/o late Shri Shankar Dass, Executive Engineer(Retired), Public Health Division No.1, Chandigarh, presently resident of House No.204, Sector 46-A, Chandigarh.

Applicant

(BY ADVOCATE: MR. R.K.SHARMA)

Versus

- 1. Union Territory, Chandigarh Administration through its Administrator, U.T.Civil Secretariat, Sector 9, Chandigarh.
- 2. Advisor to the Administrator, Union Territory, Chandigarh Administration, U.T. Civil Secretariat, Sector 9, Chandigarh.
- 3. Secretary Engineering, Union Territory, U.T. Secretariat, Sector 9, Chandigarh.
- 4. Chief Engineer, Chandigarh Administration, U.T. Secretariat, Sector 9, Chandigarh.
- 5. Central Vigilance Commission, Satarkta Bhavan, C.G.O. Complex, Block A, INA New Delhi, through its Director-110023.

BY ADVOCATE: Mr. K.K.Thakur, counsel for respondent no.5 and proxy counsel for respondents no.1 to 4.

.. Respondents

ORDER(Oral)

HON'BLE MRS. AJANTA DAYALAN, MEMBER(A).

 Counsel for the applicant states that the applicant was denied Death cum Retirement Gratuity (DCRG) on 2

Sentrative Central Parties of the Pa

account of certain charges having been framed against

him. He states that now, CVC has recommended

dropping of charges levelled against the applicant.

Counsel for the applicant further states that the applicant

has already received a letter in this regard on 7.10.2020

and the respondents may be directed to release the

withheld the DCRG in favour of the applicant.

2. Shri K.K.Thakur, counsel for respondent no.5 and proxy

counsel for respondents no.1 to 4 states that he has no

objection if this OA is allowed with a direction to the

respondents to the release the amount of DCRG.

3. In view of the above, I order that in case the charges

framed against the applicant have since been dropped by

the respondent department, they should release the

amount of DCRG to the applicant within a period of one

month from the date of receipt of certified copy of this

order. The respondents are also directed to pay interest

on the amount of DCRG, if admissible, as per rules.

4. The OA is disposed of in above terms.

(Ajanta Dayalan) Member (A)

Place: Chandigarh Dated: 16.10.2020.

KKS